

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:143
ANSWERED ON:21.07.2015
Suspended NGOs
Charitra Shri Ram;Vanaroja Smt. R.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that a cross section of Non Governmental Organizations (NGOs) representatives had said that certain civil societies were being actively muzzled by the Government;
- (b) if so, whether they have also said that labeling certain civil societies as a foreign funded organization was misleading;
- (c) whether it is also a fact that according to them the funds received by the suspended NGOs were from Indian donors; and
- (d) if so, the reaction of the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJU)

(a) to (d): The Ministry of Home Affairs is mandated to administer the Foreign Contribution (Regulation) Act, 2010, for regulating the receipt and utilization of foreign contribution by the associations/NGOs.
...2/

-2-

L.S. U.S.Q. No. 143 for 21.07.2015

The NGOs/Civil Societies registered/given Prior Permission under Foreign Contribution (Regulation) Act, 2010 are required to follow the provisions of Act, Rules and instructions issued in this regard from time to time.

If any NGOs/Civil Societies violate any of the provisions of the Act and Rules, then only, action is initiated as per provisions of Foreign Contribution (Regulation) Act, 2010. Penal Actions have been taken against defaulting NGOs/Civil Societies for proven violations of the Act and Rules. Actions include compounding of offence, putting in prior reference category, suspensions of registration, freezing of accounts, cancellation of registration, prosecution etc.

Actions are taken only after giving them adequate opportunity and following due process of law. Hence, the question of muzzling NGOs/Civil Societies by Government does not arise.
